

Rep. by Act... 56... of 1968, s. 2 & sch. I

## THE INDIAN COINAGE (AMENDMENT) ACT, 1968

No. 28 OF 1968

[6th August, 1968]

An Act further to amend the Indian Coinage Act, 1906.

BE it enacted by Parliament in the Nineteenth Year of the Republic of India as follows:—

Short  
title  
and  
com-  
mence-  
ment.

1. (1) This Act may be called the Indian Coinage (Amendment) Act, 1968.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

Amend-  
ment of  
section 6.

2. In section 6 of the Indian Coinage Act, 1906 (hereinafter referred to as the principal Act), for the words "of such denominations not higher than one rupee", the words "of such denominations not higher than one hundred rupees" shall be substituted. 3 of 1906.

Amend-  
ment of  
section 13.

3. In section 13 of the principal Act,—

(a) in sub-section (1), in clause (a), for the words "in the case of a rupee coin", the words "in the case of a coin of any denomination not lower than one rupee" shall be substituted;

(b) in sub-section (2), after the words, figures and letters "after the 10th day of March, 1940", the words, brackets and figures "and before the commencement of the Indian Coinage (Amendment) Act, 1947" shall be inserted. 28 of 1947.

<sup>1</sup>1st November, 1968 *vide* S.O. 3618, dated the 8th October, 1968, Gazette of India, 1968, Extraordinary, Pt. II, Sec. 3 (ii), p. 1185.